December, 2008, agreed without any amendment to the Limited Liability Partnership Bill, 2008, which was passed by Rajya Sabha at its sitting held on 24th October, 2008."

Sir, I lay a copy of the Bill on the Table.

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON INFORMATION TECHNOLOGY

SHRI PRAVEEN RASHTRAPAL (Gujarat): Sir, I lay on the Table a copy (in English and Hindi) of the Sixty-seventh Report of the Department-related Parliamentary Standing Committee on Information Technology (2008-2009) on "Television audience measurement in India" relating to the Ministry of Information and Technology.

STATEMENTS BY MINISTERS

Status of implementation recommendations contained in the Hundred and sixty-eight and hundred and eighty-eighth reports of Department-related Parliamentary

Standing Committee on Human Resource Development

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I make a statement regarding implementation of recommendations contained in the Hundred and Sixty-Eighth and Hundred and Eighty-Eighth reports of Department-related Parliamentary Standing Committee on Human Resource Development. [Placed in Library. See No. L.T. 9792/08 and 9793/08]

Status of implementation of recommendations contained in the twenty-fifth and thirty-fourth reports of Department-related Parliamentary Standing Committee on Social Justice and Empowerment

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): Sir, I make a statement regarding implementation of recommendations contained in the Twenty Fifth and Thirty Fourth reports of Department-related Parliamentary Standing Committee on Social Justice and Empowerment. [Placed in Library. See No. L.T. 10234/08 and 10006/08]

MOTION FOR ELECTION

The Court of the Aligarh Muslim University

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I move the following motion:-

"That in pursuance of item (xxiv) of clause (1) read with clause 2 of Statute 14 of the Statutes of the Aligarh Muslim University made under the Aligarh Muslim University (Amendment) Act, 1981, this House do proceed to elect in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Court of the Aligarh Muslim University